

**MONOPOLY RIGHTS TO FOOD CORPORATION OF INDIA TO PROCURE FOODGRAINS**

731. SHRI BANKA BEHARY DAS: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the States which have given monopoly right to the Food Corporation of India to procure foodgrains in the State;

(b) the States which have given partial right to Food Corporation of India and those which have not given any right to the Corporation; and

(c) the name of the agency for the procurement for the States referred to in part (b) above and whether Government have any scheme to abolish the private sector trading agencies from the field of procurement?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHEB SHINDE):** (a) In the following States the Food Corporation of India is the sole agency to procure foodgrains on behalf of the State or Centre in respect of the grains mentioned against each State:

<i>State</i>	<i>Foodgrains</i>
Andhra Pradesh . . . . .	Rice
Bihar . . . . .	Wheat/Rice
Orissa . . . . .	Paddy/Rice
Rajasthan . . . . .	Wheat/Coarse grains
Uttar Pradesh . . . . .	Wheat
West Bengal . . . . .	Wheat and Paddy/Rice

(b) In the following States, the Corporation is one of the procuring agents in respect of foodgrains indicated against each State—

<i>State</i>	<i>Foodgrains</i>
Assam . . . . .	Wheat & Paddy/Rice
Andhra Pradesh . . . . .	Coarse grains
Haryana . . . . .	Coarse grains
Mysore . . . . .	Wheat/paddy/coarse grains
Madhya Pradesh . . . . .	Rice/Wheat/Coarse grains
Punjab . . . . .	Wheat/Coarse grains
Tamil Nadu . . . . .	Paddy
Uttar Pradesh . . . . .	Coarse grains

The Corporation has not been entrusted with the procurement work in the States of Gujarat, Jammu & Kashmir, Maharashtra and Nagaland.

(c) The other procurement agencies which are operating along with F.C.I. in the States where the Corporation has been given partial right to procure are given below:—

<i>State</i>	<i>Agency</i>
Assam . . . . .	Assam Co-operative Apex Marketing Society Ltd.
Andhra Pradesh . . . . .	State Government/Co-operatives
Madhya Pradesh . . . . .	M.P. State Co-operative Marketing Federation
Punjab . . . . .	State Government/Punjab State Co-operative Marketing and Supply Federation
Mysore . . . . .	State Government/Co-operative Societies
Tamil Nadu . . . . .	State Government
Haryana . . . . .	State Government

Procurement is being made through the agencies mentioned against each State in respect of the following States where F.C.I. has not been entrusted with the procurement work:

<i>State</i>	<i>Agency</i>
Gujarat . . . . .	State Government
Jammu & Kashmir . . . . .	State Government
Kerala . . . . .	State Government
Maharashtra . . . . .	Maharashtra Apex Co-operative Society
Nagaland . . . . .	No procurement is being undertaken.

Private Sector trading agencies are not entrusted procurement work directly. Even though the procuring agencies attempt as far as possible direct procurement from the producer, they have to employ sub-agents where necessary. Private trading agencies are operating only as sub-agents. It is the policy of the Government to replace these agencies by Co-operatives.

#### BUFFER STOCK OF FOODGRAINS

732. SHRI BABUBHAI M. CHINAI: Will the Minister of FOOD AND AGRICULTURE be pleased to state: I III

(a) what is the total amount of buffer stock of foodgrains and other agricultural commodities built up so far by Government; and

(b) what is the number of warehouses where they have been stocked and how many of those warehouses are owned by the Central Warehousing Corporation?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) At the end of January, 1970 the total stocks of foodgrains with the Government—Central as well as States—amounted to 4.2 million tonnes. Of these about 2.7 million tonnes could be treated as buffer stocks. It has so far not been possible to build up any buffer stock of any other agricultural commodity, though some purchase of jute has been made as a price support measure, and as commercial purchase by State Trading Corporation.

(b) In the holding of the stocks, there can be no physical demarcation between what constitutes buffer stock and what constitutes operational stock. Therefore, it is not possible to indicate the number of warehouses

in which buffer stock is held and how many of these belong to the Central Warehousing Corporation.

#### DEATH RELIEF BENEFIT SCHEME

733. SHRI RAM SAHAI: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the number of workers in Coalfields who were given relief under Death Relief and Fatal Accidents Benefit Schemes in 1969-70 and what was the amount of such relief given to them; and

(b) what is the present amount of the fund and how much has been disbursed so far?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA): (a) and (b) Information is being collected and will be placed on the Table of the Sabha.

#### APPOINTMENT OF COMMISSION TO GO INTO THE AFFAIRS OF BHARAT SEWAKSAMAJ

734. SHRI SWAI SINGH SISODIA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether Government have appointed Kapur Commission to inquire into the affairs of Bharat Sevak Samaj;

(b) if so, what are its terms of reference; and

(c) when the Commission is likely to submit its report?